

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-523(ND)/2018

IN THE MATTER OF:

M/s Mussadi Lal Kishan Lal

vs

M/s Amira Pure Foods Pvt. Ltd.

.....PETITIONER

..... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 14.06.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Ms. Radhika Gupta, Advocate

For the Respondents

:

For Income Tax Department

:

ORDER

Learned counsel for the petitioner seeks for some time to file preceden^{ts} in relation to service of notice of Section 8 as passed by the Hon'ble NCLAT. Taking into consideration the said representation the matter is adjourned to 25.07.2018. kp

-Sd/-

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
14.06.2018

-Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)